

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA NOS. 3-5 & 8-9 in CIVIL APPEAL NO. 5147-5148 OF 2005

LAXMI SHARMA & ORS.

Appellant (s)

VERSUS

V.C., CHHATRAPATI S. MAHARAJ UNIV. & ORS.

Respondent(s)

(for modification of judgment and violation of judgment and order
dated 23 June and permission to file rejoinder affidavit in I.A.Nos.3
and 5 and office report)

Date: 30/11/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Appellant(s)

Mr. Vishwajit Singh, Adv.

Mr. Kuldip Singh ,Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

University

Mr. Anurag Singh, Adv.
Mr. C. Balakrishna, Adv.

UPON hearing counsel the Court made the following

ORDER

rd

On 3 November, 2009, we had passed an order on the
contempt petition directing fresh notice to issue on Dr.
(Smt.) Neelu Chander, contemnor/opposite party No.3,
directing her to be personally present in Court today at
10.30 A.M. The notice was directed to be served
through the the Superintendent of Police, Bareilly, U.P.

th

The Office Report dated 25 November, 2009, is silent

as to what happened to the notice, which was to be

served through the Superintendent of Police, Bareilly

(U.P.).

Let a further report be put up within a week from
date as to the steps taken to effect service on the alleged

contemnor/opposite party No.3.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master